

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF APEX CONSUMER APPLIANCES PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Apex Consumer Appliances Private Limited
2.	Date of incorporation of corporate debtor	7 <sup>th</sup> June, 2010
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29307MH2010PTC203766
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 29-P, Off Kanjur Village Road, Opp. Crescent Industrial Estate, KanjurMarg East, Mumbai, Maharashtra, India, 400042
6.	Insolvency commencement date in respect of corporate debtor	21 <sup>st</sup> May, 2024
7.	Estimated date of closure of insolvency resolution process	16 <sup>th</sup> November, 2024; being 180th day from Insolvency Commencement Date
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rajendra Dattatray Aphale IBBI Registration No.: IBBI/IPA-002/IP-N01002/2020-2021/13258
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C 203, Sarovar Darshan Tower, Almeida Road, Pachpakhadi, Near TMC, Thane, Maharashtra, 400601 Email-id: rajaphale.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Orion Resolution and Turnaround Private Limited: 811, Meadows Sahar Plaza Sub Plot A Bldg No, 6 AK Road Next to Kohinoor Continental Mumbai -400069 Correspondence Email-id <a href="mailto:cirp.apexconsumerappliances@gmail.com">cirp.apexconsumerappliances@gmail.com</a>
11.	Last date for submission of claims	4 <sup>th</sup> June, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and  (b) Details of authorized representatives are available at:	Web link for downloading the form: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> -

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Apex Consumer Appliances Private Limited** vide order No. I.A 1407/2022 In C.P. (IB) 3456/MB/C-III/2019 dated 21st May, 2024

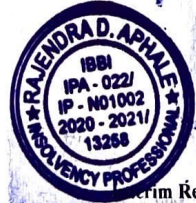
The creditors of **Apex Consumer Appliances Private Limited**, are hereby called upon to submit their claims with proof on or before **4<sup>th</sup> June, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 24<sup>th</sup> May, 2024  
Place: Mumbai



*RDAphale*  
Sd/-  
Rajendra Aphale  
Interim Resolution Professional

In the matter of Apex Consumer Appliances Private Limited  
Registration No.: IBBI/IPA-002/IP-N01002/2020-2021/13258

Registered Address: C 203, Sarovar Darshan Tower, Almeida Road, Pachpakhadi, Near TMC, Thane, Maharashtra, 400601  
Registered Email Id: rajaphale.ip@gmail.com  
AFA Validity date: 25th October, 2024